NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 36/(MAH)/2016 MA No. 166/2016

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR

MEMBER (J)

SHRI V. NALLASENAPATHY MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 30.11.2016

NAME OF THE PARTIES: Mr. Sudeep M. Shah

V/s. M/s. Cornelian Properties Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1) Adv. MIRAJ SHAH Advocace

116 Law Chamber of Sidhauth Muranh

2 - Dr. Deepti Mithal Advocate

Line 391116

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Line 391116

ORDER

M.A. No. 166/2016 in C.P. No. 36/213, 241, 242/CLB/MB/MAH/2016

Ld. Counsel for both sides, present.

On the petitioner side mentioning, the Respondent side has stated that they are willing to file their Reply to the main Petition as well as M.A. 166/2016.

Accordingly, the Respondents are hereby directed to file their Reply in main Petition as well as the M.A. in three weeks hereof, Rejoinder, if any, in two weeks thereafter.

With the consent of both the parties, list this matter for hearing on 31st January, 2017.

sd/-

B.S.V. PRAKASH KUMAR Member (Judicial)

sd/-

V. NALLASENAPATHY
Member (Technical)

Dated: 30.11.2016